COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NOS. 442 OF 2017 IN DFR NO. 1593 OF 2017 & IA NO. 725 OF 2017

Dated: 27th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Punjab State Power Corporation Limited ... Appellant(s)

Vs.

Patran Transmission Co. Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Manu Seshadri

Mr. Ishan Bisht

Counsel for the Respondent(s) : Ms. Poonam Verma

Ms. Nishtha Kumar Ms. Radhika Seth for R1

Ms. Vasudha Sen

Mr. Mangesh Krishna for R-20

Ms. Poorva Saigal

Mr. Shubham Arya for R-28

<u>ORDER</u>

<u>IA NO. 442 OF 2017</u>

(Appln. for condonation of delay in filing)

Learned counsel for respondent No.1 is stated to be in some difficulty. At his instance, the matter is adjourned to **02.11.2017.**

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd